

**Central Administrative Tribunal
Principal Bench, New Delhi**

CP No.857/2017 in OA No. 2242/2015

New Delhi, this the 16th July, 2018

Hon'ble Ms. Praveen Mahajan, Member (Administrative)

Hon'ble Mr. S.N. Terdal, Member (Judicial)

1. Arjun Singh, aged about 28 years
S/o Sh. Sohan Lal,
R/o VPO -Bhaisa, Tehsil-Rupwas,
Distt. Baratpur, Jajasthan -321301.
(Post Code PGT Hindi-136/12,169/14).
2. Raj Rani, aged about 38 years
W/o Sh. Surinder Singh,
R/o RZ-I/39, West Sagarpur, New Delhi-46
(Post Code PGT Hindi -137/12, 170/14)
3. Rajni, aged about 28 years
D/o Sh. Ramphal,R/o H. No. 120, Rajendra Park,
Nangloi, Delhi-110041.
(Post Code PGT Political Science -150/12.176/14)
.....Applicants

(By Advocate: Mr. S. N. Sharma

Versus

GNCTD & Anrs.
Sh. Rajeev Kumar
Chairman,
Delhi Subordinate Services Selection Board,
Delhi, Contemnor/Respondent

(By Advocate: Mr. Anuj Kr. Sharma)

ORDER (ORAL)

Hon'ble Ms. Praveen Mahajan, Member (A):-

Learned counsel for the respondent Mr. Anuj Kr. Sharma states that he has already filed compliance affidavit on 25.03.2018 along with the result notice no.585 dated 22.12.2017. A perusal of the result notice no.585 shows

that the respondent has declared the result of Post Graduate Teacher (Hindi) (Male) in Directorate of Education under post code 136/2012. Learned counsel also drew our attention to the compliance, wherein it has specifically been mentioned that none of the candidates has qualified in the examination and that result would be available on the website of the DSSSB.

In view of the above, we are satisfied that substantial compliance of the Tribunal's order dated 17.11.2017 passed in OA No. 2242/2015 has already been made. Accordingly, the Contempt Petition is closed and notices are discharged.

(S. N. Terdal)
Member (J)

(Praveen Mahajan)
Member (A)

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